

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No-464/2019 in
OA No-62/2013**

New Delhi, this the 28th day of February, 2020



**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Smt. Mamta D Mahulkar
Wife of Sh. D.D. Mahulkar
C-3-3-108B, MIG Flats, Keshvampuram
New Delhi-110035. Petitioner

(None present)

Versus

1. Sh. Anant Naryan Panda
Secretary, Department of Posts
Sanchar Bhawan, New Delhi.
2. Ms. Meera Handa
Director General (Posts)
Postal Directorate, Sansad Marg, New Delhi-110001.
3. Shri Vasumitra
Chief Post Master General
Delhi Circle, New Delhi-110001. Respondents

(through Sh. U. Srivastava with Sh. M.K. Gaur)

ORDER(ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

The petitioner herein filed OA No. 62/2013 feeling aggrieved by the penalty of recovery of Rs. 1,00,000/- from gratuity, together with the interest, and 10% cut in monthly pension for a period of three

years. The OA was allowed through an order dated 26.09.2018. The order of punishment was set aside and the respondents were directed to repay the amount recovered from the applicant. This contempt case is filed alleging that the respondents did not comply with the directions issued in the OA.



2. The respondents filed a compliance affidavit on 29.11.2019. It is stated that gratuity of Rs. 1,00,000/- together with interest of Rs. 52,667/- and the pension cut amount being Rs. 22,326/- with interest of Rs. 11,015/- was paid to the applicant on 21.09.2019 itself.
3. With this, the order in the OA stands complied with. We, therefore, close the contempt case.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/